

1	2	3	4	5	6	7	8	9	10
02.	Article 275 (\$) of the Constitution	1687.50	utilised	-	1262.90	Utilisation not recd.	-	-	
03.	Girls Hostels for Scheduled Tribes	-	-	-	-	-	-	-	
04.	Boys Hostels for Scheduled Tribes	-	-	-	-	-	-	-	
05.	Ashram Schools for Scheduled Tribes in TSP areas.	99.45	utilisation not recd.	-	-	-	-	-	
06.	Educational Complex in Low Literacy Pkts. for ST Girls.	1.20	-do-	-	50.19	-do-	-	-	
07.	Vocational Trg. Centres	-	-	-	-	-	-	-	
08.	Grant in-aid to Sch. Tribes Cooperative Corporation.	-	-	-	200.00	-do-	-	-	
09.	Assistance to Tribal Research Institutes.	22.02	utilised	-	49.96	-do-	-	-	
10.	Post Matric Scholarship for STs.	973.62	973.18	0.44 unutilised	-	N.A.	N.A.	-	

[English]

ISI Activities through Indo-Nepal Border

1950. SHRI PRABHUNATH SINGH:
SHRI ADITYANATH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether ISI agents of Pakistan are having free access to Indian territory through Indo-Nepal borders, situated across Eastern Uttar Pradesh and Bihar with R.D.X. and other explosive materials;

(b) if so, the details thereof;

(c) the number of culprits nabbed during the last two years;

(d) whether a large number of mosques are being constructed a long with border and where in such agents took shelter;

(e) if so, the details thereof; and

(f) the steps taken/proposed to be taken by the Union Government to check such activities?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (f) Yes, Sir. Pak-ISI agents and terrorists have been exploiting porous Indo-Nepal border for gaining entry into Indian territory in furtherance of their designs to carry out anti-India activities or escaping from India when under pressure. In a number of separate operations sizeable quantity of RDX and other explosive materials and detonating

devices have been recovered and 12 terrorists including some Pak nationals have been arrested.

A large number of madarsas/mosques have come to notice on both sides of Indo-Nepal border particularly on the central and eastern part of U.P. sector bordering Gonda, Bahraich, Siddharthnagar and Maharajganj districts. The State Police and central security agencies are fully alive to the efforts of Pak-ISI and have been monitoring the situation and taking all possible preventive measures from time to time. Our security concerns in this regard have been brought to the notice of His Majesty's Government of Nepal at all high-level bi-lateral interactions. We are receiving good cooperation from HMGN agencies in curbing these anti-India activities.

Crimes in Delhi

1951. COL. SONA RAM CHOUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the incidents of killing of old couples, young women and abduction and rape of minor girls have increased in National Capital Territory of Delhi during the last three years;

(b) if so, the details thereof;

(c) the number of cases solved and punishment awarded in those cases during the last two years;

(d) whether the Union Government have issued any directives to the Government of Delhi and Police in this regard; and

(e) If so, the action taken by the State Government and Police to save lives of innocent people and chastity of women and minor children?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The category-wise number of such cases reported during the last three years is as under:

Head	1995	1996	1997
Killing of old couples	8	4	5
Killing of young women	89	90	107
Abduction of minor girls	76	78	67
Rape of minor girls	233	306	348

(c) The requisite information is given in the attached statement.

(d) and (e) The position regarding the law and order situation in the National Capital Territory of Delhi is reviewed by the Government from time to time. The steps taken by the Delhi Police to prevent such crime include inter-alia, intensification of beat patrolling; posting of armed pickets at strategic points; strengthening of intelligence network; close watch on and frequent raids at the suspected hide-outs of criminals; increased surveillance on history sheeters; coordination meetings with the officers of neighbouring states; and deployment of women police near schools, colleges, markets and other conspicuous places.

Statement

Number of Cases

Year	Reported	Cancelled	Admitted	Worked out	Challaned	Convicted	Acquitted	Pending trial	Pending investigation	Untraced
Killing of Old Couples										
1996	4	-	4	4	3	-	-	3	1	
1997	5	-	5	4	3	-	-	3	1	1
Cases of Killing of Young Women										
1996	90	1	89	74	72	-	6	66	12	5
1997	107	1	106	88	79	-	1	78	23	4
Cases of Abduction of Minor Girls										
1996	78	47	31	12	12	-	-	12	4	15
1997	67	29	38	18	11	-	-	11	23	4
Cases of Rape of Minor Girls										
1996	306	13	293	275	261	3	9	249	18	14
1997	348	7	341	330	283	-	3	280	55	3

Fair Price Shops

1952. SHRI RAJVEER SINGH : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the number of Fair Price Shops in the country at present, State-wise;

(b) whether some fair price shops have been closed down during each of the last two years; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) State-wise number of fair price shops in the country, as per reports received from States/UTs, are given in the Statement enclosed.

(b) and (c) It is the responsibility of the State Governments/UT Administrations either to open or close Fair Price Shops for distribution of essential commodities as per their requirements/administrative convenience. Government of India does not maintain details of closure of Fair Price Shops, as the matter comes exclusively under the jurisdiction of the State Governments/UT Administrations.